

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2024

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 19th December, 2024

In the matter of

Miscellaneous Petition under Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking for the relaxation of Regulation 17.1(iii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

And

In the matter of

Power Department, Govt of Sikkim,
Kazi Road, Gangtok-737101,
Sikkim

....Petitioner

Versus

Central Transmission Utility of India Limited,
Through its Chairman,
First Floor, Saudamini, Plot No.- 2,
Sector- 29, Near IFFCO Chowk Metro Station,
Gurgaon- 122001, Haryana

...Respondent

Parties present:

Ms. Priya Singh, Advocate for the Petitioner
Ms. Ayushi R. Saxena, Advocate for the Petitioner
Shri Adars Tripathi, Advocate for the Respondent
Shri Ajitesh Garg, Advocate for the Respondent

ORDER

The Petitioner, Power Department, Government of Sikkim, has filed the present
Petition with the following prayers:

“(a) Relax the Regulation 17.1(iii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 exercising the power under Regulation 41 of the Central Electricity Regulatory Commission (Connectivity

and General Network Access to the inter-State Transmission System) Regulations, 2022 and allow connectivity from PGCIL, Samardong Pooling Station for power supply to the Rangpo railway yard for the upcoming Sivok-Rangpo New Broad Gauge Railway project; and

(b) Pass any appropriate order/orders as this Hon'ble Commission may deem fit in the circumstances. of the present matter and in the interests of justice in favour of the petitioner.

2. During the course of the hearing on 13.12.2024, the learned counsel for the Petitioner sought permission to withdraw the instant Petition and requested to adjust the filing fees paid in the instant Petition against the Petition to be filed in the future, if any.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition. However, we are not inclined to adjust the filing fees paid in the present Petition.

4. Accordingly, Petition No. 197/MP/2024 is disposed of as withdrawn.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson